CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

Original Application No. 446 of 2006

Jabalpur, this the 17th day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman Hon'ble Shri A.K. Gaur, Judicial Member

Smt. Bushera Khan and 7 ors.

Applicants

(By Advocate - Shri S. Nagu)

VERSUS

Union of India & 2 ors.

Respondents

ORDER (Oral)

By A.K. Gaur, Judicial Member -

By means of order dated 12.6.2006 the applicants were given show cause notice to give reasons why the up-gradation awarded to them under the ACP scheme from the pay scale of Rs. 2650-4000/- to Rs. 3200-4900/- w.e.f. 9.8.1999 be not withdrawn. The applicants have filed a detailed reply Annexure A-13 in which they have quoted the decision rendered by the Tribunal in OA No. 617/2004 and pleaded that up-gradation made not be cancelled. No order as yet, has been passed after the show cause notice was issued by the respondents.

2. In view of the above position, we are of the considered opinion that the Original Application is premature and is liable to be dismissed at the admission stage itself. We do so accordingly. However, it will be open to the applicants to file a fresh OA for redressal of their grievances in case they are not satisfied after the order is passed on the reply to the show cause notice.

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3. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

(A.K. Gaur)
Judicial Member

(Dr. G.C. Srivastava) Vice Chairman

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	े प्रतिलिपि ३		
	(1) सचिव, उच्च न्यायालय बार एसोसिएश्न, जवलपुर		
	(2) आवेदक श्री/श्रीमती	/कु चं वाउंस	* S. N984
	(3) प्रत्यर्थी श्री/श्रीमती/		(a) A A
	(4) ग्रंथपाल, क्रेप्रअ,		W
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